



2025:DHC:335-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6089/2019

NEW DELHI MUNICIPAL COUNCIL & ANRPetitioners
Through: Ms. Sriparna Chatterjee, ASC
with Mr. Soumitra Chatterjee and Mr.
Manish, Advs.

versus

SUBHASH CHANDRA AGGARWALRespondent
Through: Mr. Padma Kumar S, Adv. with
Mr. Gurpreet Singh, Adv.

+ W.P.(C) 6377/2019

NEW DELHI MUNICIPAL COUNCIL & ANR ...Petitioners
Through: Ms. Sriparna Chatterjee, ASC
with Mr. Soumitra Chatterjee and Mr.
Manish, Advs.

versus

DR. G.S THINDRespondent
Through: Mr. Padma Kumar S, Adv. with
Mr. Gurpreet Singh, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

% **15.01.2025**

C. HARI SHANKAR, J.

1. Mr. Padma Kumar S, learned Counsel for the respondent, submits that these writ petitions are directed against interim orders



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passed by the Tribunal in OAs which have since been withdrawn by his clients.

2. As such, he submits that these writ petitions do not survive for consideration.
3. Ms. Sriparna Chatterjee, learned Counsel for the petitioners, confirms this position.
4. Accordingly, these writ petitions are disposed of as having been rendered infructuous.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JANUARY 15, 2025

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Click here to check corrigendum, if any